

S. Bhaskaran Vs Sebastian (Dead) By Lrs. & Ors

Court: Supreme Court Of India

Date of Decision: Sept. 13, 2019

Acts Referred: Code Of Civil Procedure, 1908 – Section 47, 115

Citation: AIR 2019 SC 4306 : (2019) 9 SCC 161 : (2019) 12 Scale 334 : (2019) 3 ACJ 399 : (2019) 3 Curcc 567 : (2019) 4 RCR(Civil) 406 : (2019) 5 ALT 379

Hon'ble Judges: N.V. Ramana, J; Mohan M. Shantanagoudar, J; Ajay Rastogi, J

Bench: Full Bench

Advocate: K. Ram Kumar, Naresh Kumar

Final Decision: Allowed

Judgement

Sadhasivamurthy, Balasundaram, Sundararajan

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Sabapathy Umapathy Ram Gnanambal,,

S. Bhaskaran (Appellant),,

10. For the aforementioned reasons, we set aside the impugned order dated 10.12.2007 in Civil Revision Petition No. 1007 of 2007 passed by the High",,,

Court. The order of the City Civil Court, Chennai dated 31.01.2007 in E.A. No. 5750/2003 is restored. The appeal is allowed accordingly." ,,